

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.90 of 2009

(Arising out of Order-in-Original No.30/Commissioner/CE/Kol.V/Adjn/2008 dated 28.11.2008 passed by Commissioner of Central Excise,Kolkata V)

M/s India Government Mins

A Unit of M/s Security Paper & Minting Corpn.of India Ltd., Kolkata-700053

Appellant

VERSUS

Commissioner of Central Excise, Kolkata V

180, Shantipally, Rajdanga Main Road, Kolkata 700107

Respondent

APPEARANCE :

Shri Praveen Kumar Ghiria, Consultant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75101/2023

DATE OF HEARING : 22 .02.2023

DATE OF DECISION : 22 .02.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

mm